

**CP NO. 128/2007
RT No.39/2016**

Hem Raj Singh

...Petitioner

Versus.

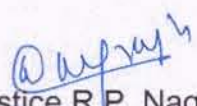
M/s Naraingarh Distillery Ltd. & Ors.

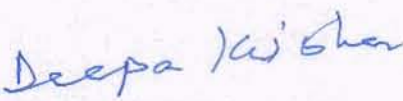
...Respondents

Present: Mr. Rakesh Kumar Advocate for petitioner
Mr. Sudershan Goel with Ms. Rashmi Dhillon and
Ms. Rupinder Kaur, Advocates for respondents No.2 to 4.
Mr. Gurmohan Singh Bedi, Advocate with Mr. Hrishikesh Baruah and
Ms. Anupma Kumar, Advocates for respondents No. 5 to 9.

Learned counsel for the petitioner, learned counsel for respondent No.2 to 4 and learned counsel for respondents No.5 to 9 have recorded their statements separately that the petitioner and respondents would rely upon the pleadings, documents and affidavits already on record and they are not to lead any further evidence. However, learned counsel for respondents No.2 to 4 has made a prayer that he would move an application for producing on record the affidavit and a document i.e. MOU dated 01.04.2009.

Arguments inconclusive. Adjourn to 05.10.2016.


(Justice R.P. Nagrath)
Member(Judicial)


(Deepa Krishan)
Member (Technical)

September 27, 2016

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